

export ultimately being made by the firm with whom the bulk contract was made. If this is permitted, the system of regulating scarce wagon space through registration slips would become unworkable.

Ores

1049. **Shri Deogam** : Will the Minister of Commerce and Industry be pleased to state :

(a) whether it is a fact that in a recent circular letter issued by the Deputy Chief Controller of Exports, Madras, there was nothing which required the applicant to disclose his source of supply at the loading stations or to produce his contracts of purchase of ores;

(b) whether it is a fact that this evidence is now required from the applicants; and

(c) if so, the reasons therefor?

The Minister of Commerce and Industry and Iron and Steel (Shri T. T. Krishnamachari): (a) Yes, Sir.

(b) Yes, Sir.

(c) Government consider that an exporter requires facilities for movement of ores only from the point where such ore has been purchased by him, or is being negotiated for purchase, to the port of shipment.

Movement of Ores

1050. **Shri Deogam**: Will the Minister of Commerce and Industry be pleased to state :

(a) the number of applications received for the issue of Registration Slips for movement of ores by the Controllers of Exports, Madras and Bombay during the years 1953, 1954 and 1955 so far separately; and

(b) how many of these applicants have attached contracts of Metalimex of Praha or of their representatives in India?

The Minister of Commerce and Industry and Iron and Steel (Shri T. T. Krishnamachari): (a)

	1953	1954	1955
Madras	..	349	1934
Bombay	420

(Registration was started in Madras only in 1954 and in Bombay in 1955)

(b)

Madras	1955	114
Bombay	1955	34

Movement of Ores

1051. **Shri Deogam** : Will the Minister of Commerce and Industry be pleased to state :

(a) whether it is a fact that in the circular letter issued recently by the Deputy Chief Controller of Exports, Madras, there was no provision to require from the Established Shippers to produce documentary evidence of their having moved ores from the different sections of Railways ;

(b) whether it is a fact that the above evidence has been asked for individually later on, and applications have been rejected or Registration Slips have not been issued on such grounds; and

(c) whether Government realise the difficulty of the traders who are out of Madras, in replying to the queries which take a lot of time in individual correspondence and cause delay in obtaining slips, whereas local parties take advantage by attending the office and getting slips earlier?

The Minister of Commerce and Industry and Iron and Steel (Shri T. T. Krishnamachari) : (a) Yes, Sir.

(b) No applications have been rejected straightaway. Even where deficiencies were noticed, applicants have been given time to make good those deficiencies.

(c) Government are not aware of any serious difficulty in the matter.

Relief to Displaced Persons

1052. **Shri D. C. Sharma** : Will the Minister of Rehabilitation be pleased to state :

(a) the total amount of relief given so far to displaced persons from East Pakistan for the maintenance of destitute women and children, payment of cash doles in Homes and Infirmarys, medical treatment and for imparting training to able-bodied women; and

(b) the names of the States where the relief has been paid and the extent to which it has been paid?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsale): (a) and (b). The time and labour involved in the collection of this information will not be commensurate with the result to be achieved.